Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli

Sr. No.	Name of the District	No. of Courts	Criminal					
			Opening Balance as on 01.08.25	Institution		Disposal		Pendency as on 31.08.25
				Actual	Traf	By Jud/ O. W	Traf	
Aurangabad Region								
1	Ahmednagar	3	9	0	1	2	0	8
2	Aurangabad	14	20	0	3	1	0	22
3	Beed	13	19	0	0	0	0	19
4	Dhule	2	15	0	0	0	0	15
5	Hingoli	2	1	0	0	0	0	1
6	Jalgaon	6	14	0	0	1	0	13
7	Jalna	2	1	0	0	1	0	0
8	Latur	1	1	0	0	0	1	0
9	Nanded	6	2	0	1	0	0	3
10	Nandurbar	2	6	1	4	0	0	11
11	Osmanabad	2	2	0	0	0	0	2
12	Parbhani	7	32	2	0	2	0	32
Total		**60**	**122**	**3**	**9**	**7**	**1**	**126**
Nagpur Region								
1	Akola	2	9	0	13	1	0	21
2	Amravati	9	21	0	0	6	0	15
3	Bhandara	2	4	0	0	0	0	4
4	Buldhana	2	9	0	0	0	0	9
5	Chandrapur	2	4	0	0	0	0	4
6	Gadchiroli	2	1	0	0	0	0	1
7	Gondia	2	0	0	0	0	0	0
8	Nagpur	12	39	1	3	10	0	33
9	Wardha	6	2	0	0	0	0	2
10	Washim	7	0	0	0	0	0	0
11	Yavatmal	3	8	0	0	0	0	8
Total		**49**	**97**	**1**	**16**	**17**	**0**	**97**
Bombay Region								
1	Kolhapur	6	12	0	0	1	0	11
2	Nashik	10	16	0	9	2	0	23
3	Pune	13	39	3	0	6	0	36
4	Raigad-Alibag	2	9	0	0	0	0	9
5	Ratnagiri	6	9	0	0	3	0	6
6	Sangli	5	8	0	0	0	0	8
7	Satara	4	7	0	0	0	0	7
8	Sindhudurg at Oros	5	12	0	0	1	0	11
9	Solapur	14	55	1	5	3	5	53
10	Thane	20	34	0	0	0	0	34
11	City Civil and Sessions Court	1	35	0	0	0	0	35
12	Chief Judicial Magistrate, Mumbai	2	18	0	0	1	0	17
	Chief Judicial Magistrate, Mumbai (Special Court)	1	11	0	0	1	0	10
Total		**89**	**265**	**4**	**14**	**18**	**5**	**260**
Goa								
North Goa								
1	Panji	1	3	0	0	1	0	2
2	Mapuca	2	11	0	0	0	0	11
South Goa								
1	Madgaon (Margao)	2	8	0	0	0	0	8
Total		**5**	**22**	**0**	**0**	**1**	**0**	**21**
U.T. of Daman and Dadra & Nagar Haveli								
1	Daman	1	9	0	0	0	0	9
2	Silvassa	1	1	0	0	0	0	1
Total		**2**	**10**	**0**	**0**	**0**	**0**	**10**
Grand Total		**205**	**516**	**8**	**39**	**43**	**6**	**514**

District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of the Dadra and Nagar Haveli at Silvassa as on 31.08.2025

Aurangabad Region

1. Ahmednagar

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ahmednagar	District Judge-02 & Addl. SJ, Ahmednagar	Spl. Case No. 312/2024	376(2), (N),418,328,354,506 of IPC 14(1) of POCSO	06-12-24	Charge
2			Criminal Appeal No.4/2021	420, 386, 506(2) rw 34 of IPC & 3/30 of Arms Act	Appeal filed on 01/02/2021	Argument
3			Criminal Revision No.50/2025	BNSS 318,338,336,344,& U/S 438 of BNSS ACT	20-05-25	Awaiting Notice
4			Criminal Appeal No. 14/2021	420, 386, 506(2) rw 34 of IPC & 3/30 of Arms Act	Appeal filed on 08/03/2021	Argument
5		District Judge-03 & Addl. SJ, Ahmednagar	Session Case No.162/2022	353, 332, 336, 337, 452,143,147,148 of IPC & 120(b)37(1)(3),135 Bombay Police Act, 3,7 Prevention of Defacement of Property Act.	19-09-18	Appearance
6			Session Case 345/2023 Old No.RCC 400/2023	143, 353, 447, 430 IPC & Bombay Police Act 120 B, 37(1),(3), 135	18/10/2023	Part Heard
7		14th Jt. CJSD, & ACJM, Ahmednagar	SCC No. 6632/2025	Indian Penal Code 143,149, 341, Bombay Police Act, 37(1) (3), 135	31-12-22	Remaining Evidence of State
8			SSC No. 6631/2025	Indian Penal Code 341, 188,National Highways Act 8(B), Bombay Police Act 37(1) (3), 135	03-05-25	Plea framed. Start of Evidence of State

2. Aurangabad						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Aurangabad	District Judge-1 & ASJ, Aurangabad	S.C. 41/2022	353, 332, 143, 147, 149, 188, 269, 270 of IPC & 135 Bombay Police Act	24-01-22	Statement U./s 313 of Cr.P.C.
2			S.C. 428/2023	353, 332, 143, 147, 149, 188,269,270 of IPC & 135 Bombay Police Act	24-07-23	Evidence Part Heard (Awaiting witness summons report)
3			PWDV Appeal No. 72/2025	Protection of Women from Domestic Violence Act-29	24-07-23	Call R and P Lower Court (Awaiting R & P)
4	Aurangabad	3rd Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Aurangabad.	R.C.C. 357/2024	353, 341, 188, 109, 143, 147, 149 of IPC, 135 Maharashtra Police Act.	02-02-24	BW Unready
5			S.C.C. 4350/2024	135 Maharashtra Police Act.	07-03-24	Appearance
6			S.C.C. 4351/2024	135 Maharashtra Police Act.	07-03-24	Appearance
7			Cri.M.A. 762/2024 is registered as RCC 482/2025	295(A)	24-11-23	Awaiting Summons
8			S.C.C. 15467/2024	135 Maharashtra Police Act 143, 149, 341, 188	16-08-24	Awaiting Summons
9			S.C.C. 1179/2025	135 Maharashtra Police Act 143, 149, 341, 188	16-01-25	Awaiting Summons
10			S.C.C. 10157/2024	Complaint u/s. 25 of Payment Settlement Act 2007	10-06-25	Verification
11			SCC 12549/2025	135 Maharashtra Police Act	22-07-25	Appearance
12			R.C.C. 370/2020	136 Maharashtra Police Act	12-02-20	Filing Surety
13			R.C.C. 1455/2023	137 Maharashtra Police Act	30.06.2023	Charge

14	Ta. Gangapur, Dist. Aurangabad	District Judge-01 & Addl. SJ, Gangapur.	Spl Case ACB No.18/2012 registered as Spl. Case ACB No. 34/2025	420, 465, 468, 471, 120 B, 34 of IPC, 13-1 D Prevention of Corruption Act.	30-12-02	Evidence Part Heard
15	Ta. Sillod Dist. Aurangabad	Jt. CJJD & JMFC, Sillod, Dist. Aurangabad	R.C.C. 28/2018	143, 147, 149, 323, 352, 447, 504, 506 of IPC, 135 MPA	19-01-18	Evidence Part Heard
16			S.C.C. 84/2018	295(a) IPC	19-01-18	Evidence Part Heard
17			Cri. M.A. 581/2021 Is converted in R.C.C. 43/2023 Is converted in S.C.C. 461/2023	200 IPC 199, 200, 420, 34, 125 A	11-11-21	Appearance of Accused No.1
18	Ta. Paithan, District Aurangabad	DJ-1 & ASJ , Paithan	S.C. 341/2025	353,341,343,504, of IPC & Bombay Police Act 135	13-06-25	NBW Unready
19	Ta. Kannad, Dist. Aurangabad	CJJD & JMFC Ta. Kannad, Dist. Aurangabad	S.C.C. 700/2023	143188341	19-08-23	Evidence
20			S.C.C. 1172/2023	143,188283,341	29.12.2023	Evidence
21	Ta. Kannad, Dist. Aurangabad	Jt. CJJD & JMFC Ta. Kannad, Dist. Aurangabad	S.C.C. 1187/2020	U/s 188	29.12.2020	Argument on Exh.- Unready
22			SCC NO. 616/2015	U/Sec 188,135	27-09-14	Evidence

3. Beed						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Beed	District Judge-1 & ASJ, Beed	Spl. ACB 02/2018	420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act	2018	Argument On Exhibit
2			Spl. ACB 10/2018	420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act.	2018	Argument On Exhibit
3			Spl. ACB 04/2018	420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
4			Spl. ACB 16/2018	420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Appearance
5			Spl. ACB 05/2018	420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
6			Sessions Case 80/2020	U/sec. 353 IPC	2020	Evidence
7			Spl. ACB 03/2018	420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act	2018	Argument of Exhibit
8			S.C. 128/2022	147,148,149,353,186, 149,IPC & 131,132,135(4),136 Representation of the People Act,30,31,36 MZPPS Act & 135 Bombay Police Act.	2022	N.B.W. Ready

9	Ambajogai (Taluka)	District Judge-1 & A. S. J., Ambajogai.	Spl. ACB 08/2018	420, 406, 409, 418, 34 of IPC & 3(1),13(2) of the Prevention of Corruption Act.	2018	Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023
10			Cri. M. A. 19/2018	Property Attachment	2018	Say/Hearing on Exhibit_Ready
11	Kaij (Taluka)	Civil Judge J. D. Kaij	Regular Cri. Case No 186/2014	3(3) Sugar Control order 1966 & 3, 10 of E.C. Act	2014	Stayed by Hon'ble High Court
12			Regular Cri. Case No 93/2021	U/s 505 (2) 34 of IPC	2021	Evidence
13			Regular Cri. Case No 203/2020	199, 200, 420, 466, 467, 468, 471, 477, 34 IPC	2020	Evidence Part Heard
14	Parali (Taluka)	CJJD & JMFC, Parali(V.)	Summary Case No 696/2020	U/s 143, 188, 269, 270, 271, Of IPC & 51(B) Disaster Management Act	2020	Case is pending for statement of accused U/s 313 of Cr.P.C.
15			Summary Case No. 227/2025	Representation of the People Act 125A, 33(A)(1)	2025	Say/Hearing on Exhibit_Ready
16	Ashti (Taluka)	CJJD & JMFC, Ashti	Regular Cri. Case No 141/2022	143, 147, 148, 149, 427, 448, 504, 506 IPC	2022	Charge
17	Georai (Taluka)	CJJD & JMFC, Georai	Regular Cri. Case No. 492/2021	420,406,409,467, 468,471,34 IPC	2021	Report
18	Patoda (Taluka)	CJJD & JMFC, Patoda	SC No 185/2022	188,269,270 IPC & 51-B,D.M.A.	2022	Awaiting Summons
19			SCC No.203/2022	188,269,270 IPC & 51-B,D.M.A.	2022	Awaiting Summons

4. Dhule						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dhule	District Judge-4 & Addl. Sessions Judge, Dhule	Spl. Case No. 114/2019	ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC	2019	Compliance
2			S.C.No. 216/22	353, 143 IPC	2008	N.B.W.
3			S.C.No. 50/2025	353,332,337,143,147, 148,149 of IPC, Maharashtra Police Act 37(1)(3)/135, Disaster Management ACT 53	2025	Charge
4		2nd Jt. CJJD & JMFC Dhule	R.C.C. No. 416/2015	171(g), 177, 181 IPC	2015	Argument
5			R.C.C. No. 845/2010	U/s 143, 147, 148, 552 of IPC	2010	Steps Unready
6			S.T.C.C. No. 2200/2018	292, 500, 509 r/w 34	2018	N.B.W.
7			S.T.C.C. No. 1547/2019	143, 147, 149 IPC	2019	Evidence Part heard
8			S.T.C.C. No. 1283/2015	125 A	2015	Argument
9			Cri. M.A. 492/2023	341, 406, 409, 420, 467, 468, 120(B) of IPC	2023	Argument on Exh___
10	Dhule	2nd Jt. CJJD & JMFC Dhule	S.T.C.C. No. 1348/2023	153B, (C) , 500, 502(2) of IPC	2023	Awaiting Summons
11			R.C.C. No. 250/2024	420, 468, 471, 447, 120b, 34	2024	N.B.W. Unready
12			S.T.C.C. No. 3307/2023	341,143,147,188, IPC	2023	Awaiting Summons
13			Cri. M.A. 47/2024	406,409,420,467, 468,471,120(B) IPC	2024	Argument on Exhibit Unready
14			S.T.C.C. No.1574/2025	356 BNS	2025	Awaiting Summons
15			R.C.C. No. 521/2025	120(B), 419,420,467,468, 471,477,34	2025	Evidence Part Heard

5. Hingoli (Judicial District w.e.f. 22/02/2025)						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Hingoli	Adhoc DJ-1, Hingoli	Session Case No. 79/19	353,332,141,143, 147,149,225,294, 506 IPC	2019	Case is posted for Charge

6. Jalgaon						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Jalgaon	Jt C.J.J.D. & J.M.F.C., Jalgaon	SCC 3297/2021	IPC 188/269, B.P.Act 37/1/3, 135	2021	Statement U/s 313 of Cr.PC
2			RCC 201/2018	Indian Penal Code 109, 120b, 204, 203, 205, 212, 409, 415, 416, 420, 425, 468, 471, 475, 477, 34	2018	Argument on Exhibit Unready
3			Cri. M.A. 948/2021	Code of Criminal Procedure 156/3	2021	Order on exhibit
4	Bhusawal	District Judge-2 & Addl. Sessions Judge, Bhusawal	Session case No.24/23	353, 504, 506 of I.P.C.	2023	Evidence
5		3rd Jt. C.J.J.D. & J.M.F.C., Bhusawal	RCC 156/17	324, 427 of IPC	2017	Proclomation
6			SCC 1165/20	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2020	Awaiting Summons
7			RCC 174/2024	Indian Penal Code 153(A), 295(A), 188, 34	2024	Awaiting Summons

8	Yawal	C.J.J.D. & J.M.F.C., Yawal	RCC 91/25	Indian Penal Code 120B,406,408,409, 419,420,467,468, 471477A,34	2025	Filling of say
9	Chalisgaon	3rd Jt. C.J.J.D. & J.M.F.C., Chalisgaon	SCC 386/21	269, 270, 341 of IPC, COVID 20, Disast.Mgmt. 51(3), B.P.Act 37(1)(3), 135 Contagious Disease Act 2, 3, 4	2021	Awaiting Warrant
10			SCC 42/21	143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135	2021	Awaiting Warrant
11			SCC 542/20	143, 145, 269, 270, 341 of IPC & B.P.A.37(1)(3), 135	2020	Awaiting Warrant
12			SCC 37/22	143, 188, 269, 270, 289, 34 of IPC & B.P.A.37(1)(3),135	2022	Awaiting Warrant
13			SCC 272/23	188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act	2023	Awaiting Warrant

7. Jalna						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalna	District Judge-1 & Additional Sessions Judge, Jalna	Sessions Case 262/2023	143, 147, 188, 447 IPC with 135 of Maharashtra Police Act and 11 of Maharashtra State Prevention of Desecration of Statute Act, 1997	2023	Disposed Dated 05/08/2025

8. Latur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Latur	District Judge-1 & A.S.J. & Special Judge, Latur	Spl.Case (ACB/CBI) No 12/15	Under Sec. 13(2)r/w. 13(1)(d) of Prevention of Corruption Act, 1988 and U/sec. 120(B) r/w. 420, 467, 468, 471 I.P.C.	01.07.2015	This Case is Transferred to Special Court CBI at Chatrapati Sambhaji Nagar as per notification. The Hon'ble High Court Mumbai, Vide Letter No. B(W) A-1213 of 2010, 1409/28095 dated 27.06.2025

9. Nanded						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nanded	7th Jt. CJJD & JMFC, Nanded.	RCC No. 532/2011.	171, 188, 505, 425, 426, 433 of IPC, 1, 133, 36, 134 of Bombay Police Act, 133 Cr.P.C.	2011	Evidence Part Heard
2	Ardhapur	CJJD & JMFC, Ardhapur.	RCC No. 17/2021.	295(A), 298 IPC	2021	Appearance
3	Hadgaon	Jt. CJJD & JMFC, Hadgaon	SCC No. 454/2020	IPC 188, 143, Bombay police Act 135	2020	Awaiting Warrant

10. Nandurbar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nandurbar	Chief Judicial Magistrate, Nandurbar	RCC No. 115/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
2			RCC No. 124/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
3			RCC No. 47/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
4			RCC No. 79/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
5			RCC No. 78/2018	409, 420, 467, 468, 471, 34, 114	2018	Matter is Separate trial against of some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
6			RCC No. 96/2019	409, 420, 467, 468, 471, 34	2019	Matter is Separate trial against of some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused

7	Akkalkuwa	CJJD & JMFC, Akkalkuwa	RCC No. 78/2020	143,147,149,324, 341,342,363,506, 323	2020	Evidence, Matter is awaiting for witness summons
8			STC No. 43/2022	341,188,269,270 M.P. Act 37(1) (3),135	2022	Matter is awaiting for accused Summons
9			STC No. 687/2022	341, M.P. Act 37(1) (3),135	2023	Matter is awaiting for accused Summons
10			STC No. 757/2023	107,341,M.P. Act 37(1)(3), 135	2023	Matter is awaiting for accused Summons
11			STC No. 311/2025	M.P. 37(1)(3),135	2025	Matter is awaiting for accused Summons

11. Osmanabad

Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filling	Stage of Proceedings
			Case No.	Sections		
1	Dharashiv (Osmanabad)	District Judge-1 and Additional Sessions Judge, Dharashiv (Osmanabad)	Sessions Case No. 85/2022	306, 406, 409, 420, 120(b), 34 of Indian Penal Code	2022	Charge
2		Joint Civil Judge Senior Division and Additional Chief Judicial Magistrate, Dharashiv (Osmanabad)	Regular Criminal Case No. 398/2002	218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code	2002	Hearing Part Heard

12. Parbhani						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Parbhani	Jt. CJSD & Addl. CJM Parbhani	RCC 158/ 2012	420, 467 468, 471 409, 120 B,34 IPC	2012	Evidence P/H
2			RCC 336/ 2019	420, 468, 471, 120B	2019	Order on Exh. 154 & 186
3			SCC 1969/ 2019	143, 188, 68, 135, 140 IPC	2019	Final Argument
4			SCC 1220/ 2020	241, 149 188, 269 135 IPC 51B	2020	Final Argument
5			SCC 549/ 2020	143, 188, 135 IPC	2020	Final Argument
6			SCC No. 339/2021	188, 269 IPC 51(b)	2021	Final Argument
7			SCCNo. 383/ 2021	188, 269 IPC 51(b)	2021	Final Argument
8			SCCNo. 713/ 2021	188, 268 IPC 51(b)	2021	Final Argument
9			SCCNo. 712/ 2021	188, 269, 135 IPC 51(b)	2021	Final Argument
10			SCCNo.1348/ 2021	188, 269 IPC	2021	Argument
11			SCC 230/ 2022	294, 504, 506	2022	Evidence P/H
12			SCC 674/ 2022	269, 270 IPC	2022	Stat. U/s. 313 Cr. P.C.
13			SCC 729/ 2022	188, 269. 51 (B)113, 135	2022	Final Argument
14			SCC 730/ 2022	269, 270, 51 (B)113, 135	2022	Final Argument
15			SCC 1126/ 2022	269, 270 IPC	2022	Stat. U/s. 313 Cr. P.C.
16			SCC 1283/2022	188, 269, 270 IPC	2022	Final Argument
17			SCC 920/ 2023	188, 135	2023	Final Argument
18			SCC 1776/2024	499, 500, 501, 34 of IPC	2024	Appearance
19			SCC 859/2021	188,269,3,135 IPC 51 (b)	2021	Argument
20			SCC 2170/2025	341,186,188 IPC & 135 BP Act	2025	Final Argument

21	Gangakhed	District Judge-1 & Addl. Sessions Judge Gangakhed	S.T.No 41/ 2020	395, 147, 149, 451 452, 504, 506 IPC 3/25 Arms	2020	Awaiting Proclomation of Accd. no.1 & 3
22			S.T.No. 42/ 2020	143, 147, 149, 353, 332, 336, 341, 427 IPC	2020	Evidence
23			Spl. Case 31/2025	108,3(5) of B.N.& Sec. 3(2) (va) Atro. Act.	2025	B.W. issued to Acced. No.1
24	Jintur	CJJD & JMFC, Jintur	SCC 656/ 2019	188, 336, 283, 287, 34 IPC	2019	Evidence P/H
25			SCC 19/2020	336,287,34 IPC	2020	Appearance
26			SCC 309/2022	188, 269, 270, 283 IPC	2022	Appearance
27			SCC 636/2018	143, 147, 183	2018	Evidence
28			SCC 106/2022	188, 269, 270, 271, IPC	2022	Appearance
29			SCC 417/2022	143, 147, 149	2022	Appearance
30	Purna	CJJD & JMFC, Purna	SCC 533/ 2024	147,174(a) of Railway Act	2024	Evidence Part Heard
31	Gangakhed	CJJD & JMFC, Gangakhed	SCC 767/2025	188,270 of IPC, 51 (b) Disaster Management Act 2,3,4,Epidemic Diseases Act, 135 Mah. Police Act	2025	Evidence
32			SCC 806/2025	188 of IPC, 135 Mah. Police Act	2025	Appearance

Nagpur Region						
1. Akola						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	State of Proceedings.
			Case No.	Sections		
1	Akola	District Judge-1 & A.S.J., Akola	Spl ACB 125/20	U/s. Prevention of Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC	2016	Say on Application filed by accused No. 10 for passport of Haj vide Exh 208 Evidence
2			Sessions Trial Case No. 58/2016	397,395,394,143, 147,148,149,323, 324,336,337,427, 120 B of IPC & 3,4,7,135,140, 7 Mah. Prevention of Defacement of Property Act	2016	Say on Application filed by accused No. 8 vide Exh. 276 (Permission for passport of Haj) & Evidence
3			Sessions Trial Case No. 101/2015	U/s 147,148,149,307, 397,504,506,427, 506b,427, 506b, 120b of IPC & 135 of B.P. Act	26.03.2017	Say on Application filed by accused No. 10 for passport of Haj vide Exh 208 Evidence
4	Akola	Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	RCC.991/18	U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC	26.03/2017	Evidence
5			New No. SCC 4023/22 Old No. SCC 929/22 (In Akot, Dist. Akola Court)	U/s 143, 188, 269, 270 IPC, 3 साथीचे रोग	2022	Awaiting Warrant
6			SCC. 3292/2024	U/s 188 of IPC & U/s 134 of Bombay Police Act	2024	B/W Unready
7			SCC. 3293/2024	U/s 188 of IPC & U/s 134 of Bombay Police Act	2024	B/W Unready
8			SCC. 1032/2024	U/s 188 of IPC & U/s 135 of Bombay Police Act	2024	Argument on Ex. Unready
9			SCC. No.6454/2024 (Old No. MCC 1031/2024)	U/s 188 of IPC & U/s 135 of Bombay Police Act	2024	Charge
10			SCC No. 6427/2022	U/s 188,269 of IPC & U/s 135 of Bombay Police Act	2022	Awaiting Summons

11	Akola	Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	SCC No. 5902/2022	U/s 135 of Bombay Police Act	2022	Awaiting Summons
12			RCC 201/2011	U/s 147,148,149,336, 337,294,323,427, 506, 504,511of IPC	2011	Charge
13			SCC 3399/2023	U/s 147,148,149,336, 337,294,323,427, 506, 504,511of IPC	2023	N.B.W. Unready
14			SSC 2859/2017	U/s M. P. Act & 427 of IPC	2017	Awaiting Summons
15			SSC 540/2016	U/s 143,117,353,186, 448,294,506,504, 34 of IPC	2016	NBW Unready
16			Cri. M.A. 1209/2018	U/s 156(3) Cr.P.C.	2018	Evidence
17			SCC 973/2024	U/s 135 of M. P. Act	2024	Awaiting Summons
18			SCC 255/2024	U/s 135 of M.P. Act & 188 of IPC	2024	Awaiting Summons
19			SCC 1501/2024	U/s 186,188 of IPC & 135 M.P. Act	2024	Awaiting Summons
20			SCC 3126/2019	U/s 135 of M.P. Act	2019	Say/Hearing on Exh. Ready
21			Cri. M.A. 1032/2025 (Old No.155/2025)	U/s 175 (3) B.N.S.S.	2025	Argument on Ex. Ready

2. Amravati						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	State of Proceedings.
			Case No.	Sections		
1	Amravati	15th Jt. Civil Judge (Sr.Dn.) & Addl. CJM, Amravati	S.C.C. 79/2024	U/s 294 , 34 IPC	03.01.2024	Evidence
2			S.C.C. 147/2024	U/s 188, 269, 270, 271 IPC, 135 B.P. Act	09.01.2024	Awaiting Summons
3			S.C.C. 715/2024	135 B P Act	16.02.2024	Evidence
4			S.C.C. 901/2024	188, 269, 270, 271, 291 of IPC 135 B.P.Act	28.02.2024	Awaiting Summons
5			R.C.C. 1120/2024	143, 149, 427, 452, 186 of IPC	02.08.2024	Evidence
6			S.C.C. 2784/2024	143, ,188 of IPC 135 Maharashtra Police Act	02.08.2024	Evidence
7			R.C.C. 650/2025	500,505(2)IPC	02.04.2025	Argument
8	Achalpur	District Judge – 2 & ASJ, Achalpur	S. T. 91/2017	Sec 3 Damage to Public Property Act 135 B P Act	26.03.2017	Evidence
9			S. T. 92/2017	143, 3, 4 Property Act	26.03.2017	Evidene
10			S. T. 96/2018	353, 294, 506 IPC	16.08.2014	U/s 313 Cr.P.C.
11			S. T. 76/2018	353, 143 IPC	29.09.2014	Evidence
12			S. T. 43/2022	147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act	11.03.2022	Evidence
13	Morshi	CJJD & JMFC, Morshi	S.C.C. No. 659/2022	188, 269, IPC,	04.08.2022	Appearance
14			S.C.C. No. 608/2022	135 B P Act	21.07.2022	Appearance
15			S.C.C. No. 769/2022	341, 188, 186, 149, 143 IPC	23.08.2022	Appearance

3. Bhandara						
Sr. No	**Name of District/ Taluka**	**Name of the Court**	**No. of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings**
			Case No.	**Sections**		
1	Bhandara	District Judge-2 & Additional Sessions, Judge, Bhandara	Sessions Case No. 10/2017	Under Sections 366, 376(2)(n), 323, 504, 506, 341 of IPC, read with Sections 3, 25 of Indian Arms Act.	2017	Evidence
2			Sessions Case No. 11/2022	Under Sections 353, 354, 294, 504, 506, 143, 147, 149, of IPC, read with Section 135 of Maharashtra Police Act.	2022	Evidence Part Heard
3	Bhandara	Chief Judicial Magistrate, Bhandara	Regular Criminal Case No. 95/2018	Under Sections 406, 409, 420, 465, 467, 468, 471, 120(B), 109, 34 of IPC.	2018	Evidence Part Heard
4			Regular Criminal Case No. 269/2022	U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC	2022	Evidence Part Heard

4. Buldhana						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Buldhana	District Judge-1 & Addl.S.J., Buldana	S.T. No. 04/2013	143, 147, 148, 149, 307, 504, 506 IPC 4, 25 Arms Act. 135 B.P. Act	2013	Report
2			S.T. No. 38/2018	307, 323, 341, 143, 144, 147, 148, 149, 109, 120-b IPC, 4,25 Arms Act	2018	Evidence
3			Cril. Rev. No. 13/2021	138 N.I. Act Revision against Issue process	2021	Hearing
4			Cril. Rev. No. 14/2021	138 N.I. Act Revision against Issue process	2021	Steps
5			Spl. C. No. 40/2021	143, 147, 148, 149, 353 I.P.C.	2021	Order on Exhibit
6		CJJD & JMFC, Chikhali	S.C.C. No. 2022/2023	U/Sec. 341 of I.P.C. & 135 of B.P. Act.	2023	Evidence
7			SCC No. 402/2025	U/Sec. 188,270 of IPC R/w 3 Epedimic Act Sec.135 of Mah. Police Act, Dissaster Management Act 51	2025	Awaiting Summons
8			S.C.C. No.714/2025	U/sec. 126(2),223 of BNS	2025	Awaiting Summons
9			Misc. cri.M.A. 122/2025	BNSS 175(3) BNS 196(1) (a) (b), 197(1) (a), 299	2025	Arugument on Exhibit

5. Chandrapur

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chandrapur	Joint Civil Judge (Sr. Dn.) & Addl. C.J.M., Chandrapur	S C.C. No. 2036/2016	143 of IPC, 135 B.P. Act	2016	Bailable Warrant
2			SCC No. 458/2022	186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act	2022	Bailable Warrant
3		Joint Civil Judge (Jr.Dn.) and Judicial Magistrate First Class, Chandrapur	SCC No. 34/2021 (old case No. 694/2020)	341, 294, 506, 143, 171(c), 171(F) of IPC & 135 B.P. Act	2020	Evidence Part Heard
4			SCC No. 1911/2021	143, 188, 269, 270 of IPC & 135 B. P. Act.	2021	Evidence Part Heard

6. Gadchiroli

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gadchiroli	CJJD & JMFC, Aheri	RCC 167/2019	326, 504, 34 of IPC	16-12-19	Argument

7. Gondia

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
Nil						

8. Nagpur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nagpur	CJM, Nagpur	RCC 2322/2025	120-B, 420,471,468 IPC	12-06-25	Hearing
2	Nagpur	9th Jt. CJJD & JMFC, Court No. 5, Nagpur.	No.SCC 15254/18	200, 125(A) Crpc	03-07-18	(R & P)
3			SCC No. 321129/2011	341, 34, IPC. 135 BP Act	06-09-11	Awaiting summons
4			SCC-5687/2022	188, 270 IPC, r/w 135, r/w 3, r/w 51b	17-03-22	Evidence
5			SCC-20189/2019	171(c), 171(f) IPC	01-08-19	Awaiting Summons
6			SCC 11099/2022	180, 270, IPC, 135	02-06-22	Compliance
7			SCC 19079/2022	188, 269, 270 IPC, 135	04-10-22	Report
8			SCC 6380/2024	188, 171F, IPC 135	22-05-24	First Order
9			SCC 6381/2024	188, 171F, 447, IPC 135	22-05-24	First Order
10			RCC 4517/2024	199, 200, 420 IPC	24-12-24	Awaiting Summons
11			RCC 2269/2017	325,294,506,143, 147,149,IPC, 135 BP Act	06-07-17	BW Ready
12			SCC/4899/2023	188,143 IPC 135 BPA	24-04-23	Order
13			SCC/5842/2021	188,270, IPC 135 BPA	30-03-21	Order
14			SCC/11110/2023	188,269,270 IPC 135, 37 (1)(3) MPA	21-07-23	Awaiting Summons
15			SCC/14094/2024	143,341,291,IPC 135 MPA	09-10-24	Awaiting Summons

16	Nagpur	9th Jt. CJJD & JMFC, Court No. 5, Nagpur.	RCC/936/2020	143,147,149,308, 336,353,427 IPC,3 Prevention of Damage to Public Property Act, 135 MPA	20-03-20	Awaiting Summons
17			SCC/3384/2024	143,341,188,269, 270 IPC 135 MPA	12-03-24	Evidence
18			SCC/11754/2025	174(a), 156,147,145(c) Railway Act 1989	10-07-25	Awaiting Warrant
19			RCC/2852/2025	143,145,149,341, 353,332,506 IPC	10-07-25	N.B.W Ready
20			SCC/11755/ 2025	188,270,IPC 135 MPA	10-07-25	Evidence
21			SCC/21102/ 2021	187,188,269,270, 291,IPC 135 MPA	07-12-21	Awaiting Summons
22			SCC 1270/2022	188,269,270, IPC, 165 MPA	13.01.2022	Evidence
23	Nagpur	DJ-9 & ASJ, Nagpur	Criminal Appeal NO. 397/2023	406,409,468,471 IPC	2023	Notice ready
24		DJ-12 & ASJ, Nagpur	Sessions Case No.89/2023	143,147,148,149, 323,332,333,353, 427,IPC,135 BP Act,3 Prevension of Public damage to public property act, Criminal law ammendment act 7	21-02-23	Reply/Say

25		DJ-20 & ASJ, Nagpur	Sessions Case 621/2025	143,147,323,336, 353,109 IPC	08.08.2025	Awaiting Warrant
26	Katol	Jt. CJJD & JMFC, Katol	SCC No. 887/2017	143,188, IPC	27-06-18	Compliance
27			SCC No. 756/2018	341,143 IPC	23-05-18	Compliance
28		2nd Jt. CJJD & JMFC, , Katol	SCC 104/2019	341,143,IPC,135 B.P. Act	18-01-19	Awaiting Summons of Accused
29		CJJD & JMFC, Kamptee	SCC 682/2015	143,149 IPC	18-08-15	Awaiting Warrant
30			SCC 1212/2015	143, 341, 188	21-12-01	Awaiting Warrant
31			SCC No. 634/2008	143, 341	12-09-08	Awaiting Warrant
32	Kuhi	CJJD & JMFC, Kuhi	SCC 158/2025	174,223,BNS,132 (1), People Representative Act	05-03-25	Awaiting Summons
33	Ramtek	Jt. CJJD & JMFC, Ramtek.	SCC 180/2023	171 (G) IPC	09.03.2023	Awaiting Summons

9. Wardha						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wardha	2nd Jt. JMFC, Wardha	SCC 3367/2021	188, 269, 51(B), 2, 3, 4 of IPC	2021	Hearing
2		DJ-1 & ASJ, Wardha.	S.T. 169/2019	353,332,143,147, 149,186,504,34 of IPC	2019	Hearing before charge

10. Washim						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	NIL					

11. Yavatmal						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Yavatmal	Additional C.J.M., Yavatmal	R.C.C. No. 49/2008	143, 149, 341 IPC	2008	Judgment
2			R.C.C. No. 406/2011	420, 468, 120 IPC	2011	Order
3	Wani	Jt. C.J.J.D. & J.M.F.C., Wani	S.C.C. No. 135/2016	135 B.P. Act	2016	Return of Warrant
4			S.C.C. No. 2107/ 2017	135 B.P. Act	2017	Return of Warrant
5			R.C.C. No. 102/2020	147, 148, 149, 452 I.P.C.	2020	Argument
6			R.C.C. No. 126/2020	147, 148, 149, 452 I.P.C.	2020	Argument
7	Mahagaon	CJJD & JMFC, Mahagaon	S. C. C. No. 118/2020	U/s. 135 of B. P. Act.	2020	Evidence
8			R.C.C. No.139/2024	U/s. 143, 341, 447, 448, 449, 500, 503, 504, 506, 109, 120(d), 511 R/w 149 I.P.C.	2024	Return of Summons

Bombay Region						
1. Kolhapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kolhapur	District & Additional Sessions Judge-2, Kolhapur	S.C. No. 154/2017	U/s 3, 4 & 7 of Preventiion of Damage Public Property & u/s 37(1)a to 37(3) & 135 of B. P. Act, 143, 147, 148, 149, 307, 302, 395, 336, 353, 332, 324, 323, 435, 341, 427, 109, 120(b), 414, 411 of IPC	2-12-14	Evidence
2			Session Case 256/2022	353, 341 of IPC and 7 of Prevention of Damage to Public Property Act, 135 of Bombay Police Act.	15-5-10	Charge
3			Session Case 331/2022	143, 147, 148, 149, 353, 323, 447, 188, 269, 270, 291 of I.P.C. , 51B of Disaster Management Act, 11 of Epidemic Diseases Act.	8-12-22	Evidence
4			Session Case 323/2022	Sec 3 & 7 of Prevention of Damage to Public Property Act, , u/s 135 of Bombay Police Act, u/s 3,25(1)(a),29,29(a) of Arms Act, 109,143,147,148, 149,336, 341, 353, 427, 435 ,34 of I.P.C.	03-04-2013	Evidence Part Heard

5	Kolhapur	Joint Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Kolhapur.	R.C.C. 160/04	45 A r.w.Sec. 25/26 of Water Pollution Act, 1974 & U/s 39 r/w sec 21 of the Air (Prevention and Control Pollution Act, 1981)	13/02/08	High Court Stayed W.P. No. 1450/2008
6			S.C.C. 455/09	143,149,341 of I.P.C. & Bombay Police Act Sec. 135	19/01/09	Statement U/s. 313 of Cr.P.C.
7			S.C.C. 7465/22	143, 148, 149, 341 of I.P.C.	23/12/2022	Argument
8			SCC 4793/22	188, 269, 270, 34, of I.P.C	16/08/2022	Argument
9	Ichalkaranji	2nd Jt. Civil Judge Jr. Dn., & J.M.F.C., Ichalkaranji.	Cri. M.A.No. 253/2017	417,420 of I.P.C.	12/07/2017 (Pvt. Complaint Filed)	Argument on C.R.P.C. 156(3) report
10	Peth- Vadgaon	CJJD & JMFC, Peth-Vadgaon	SCC 660/2023	188, 269, 270, 34 B of I.P.C.	24-08-2023	Awaiting Summons
11	Panhala	Civil Judge Jr. Dn., & J.M.F.C., Panhala.	Cri. M.A.No. 135/2018	U/s 415, 417,420 of I.P.C.	13-12-2018	Hearing on CR.P.C. 202 report

2. Nashik						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Nashik	District Judge-1 & Addl. Sess. Judge Nashik	Special Atrocities Case No. 08/2018	353, 354, 504, 506, 509 Atro. Act 3 (1)m (r) (s) (u) (w), 2(3),5a	09-03-18	Filing of say on Exh. Unready
2			Criminal Revision No. 76/2024	Mumbai Police Act 142	10-04-24	Argument
3			Criminal Appeal No. 48/2025	IPC 420, 465, 468, 471, 474	24-02-25	Hearing
4			Criminal Revision No221/2023	IPC 405, 406, 408, 409, 418, 419, 420, 425, 120B, 34 & Sec.13(C), 13(1)(c), of Prevention of Corruption Act	20-10-23	Notice Unready
5			Criminal Revision No. 60/2025	Sec. 438 of BNSS	02-05-25	Argument on Exhibit Unready
6	Nashik	11th Joint CJSD & Add. CJM. Nashik.	SCC No. 1229/2012	BPA 142	07-05-12	Stayed by District Court dt. 12.04.24
7			SCC 4331/2024	IPC 499,504	13-11-24	Unready
8			Criminal M. A. 806/2020	IPC 420, 409, 465, 471, 34	23-09-20	Unready
9	Pimpalgaon (B) Dist.Nasik	Jt. Civil Judge J. D. & JMFC, Pimpalgaon (B)	RCC 08/2011	107, 108, 115, 119, 307	02-01-11	Non Bailable Warrant
10	Yeola, Dist. Nashik	2nd Joint Civil Judge, J.D. & J.M.F.C., Yeola	RCC 118/2017	IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34	23-05-17	Evidence Part Heard
11	Malegaon Dist. Nashik	District Judge-2 & ASJ, Malegaon	Criminal Revision No. 16/2024	500,501 Of IPC	29-01-24	Argument

12	Malegaon, Dist. Nashik	2nd Jt. CJSD & ACJM, Malegaon	S.C.C No. 1943/2023	500, 501 of IPC	07-10-23	Stayed by District Court Malegaon Cri. Rev. No. 16/2024
13			SCC No. 4598/2021	341,188,269,270 of IPC	06-12-21	Awaiting Summons
14			SCC NO. 220/2025	BNS Section 223	28-03-25	Unready
15			SCC NO. 4496/2019	Bombay Police Act (37) (1) (3),135,33(N)	04-12-25	Awating Summons
16			SCC No. 1306/2025	Maharashtra Police Act 37 (1), (3) 135	29-05-25	Awating Summons
17			Cri. M.A. No. 511/2025	IPC Section 188, Maharashtra Police Act 37(1) , (3), 135	30-07-25	Unready
18			Cri.M.A. No. 261/2024	IPC Section 323,504,506,34	21-03-24	Verification
19			SCC No. 750/2025	BNS 223 Maharashtra Police Act 37 (1), (3),135	18-03-25	Awaiting Summons
20			SCC NO. 1094/2025	BNS 223 Maharashtra Police Act 37 (1), (3),136	03-05-25	Notice Unready
21	Nandgaon District Nashik.	CJJD & JMFC, Nandgaon	SCC 173/2025	B.N.S. 189 (2),351(2) (3)	28-05-25	Summons
22			SCC No. 188/2025	B.N.S. 351(2) (3) 352,171(c)	29-05-25	Summons
23	Manmad District Nashik	CJJD & JMFC	Rcc No. 105/2025	IPC 420,	28-05-25	Summons to accused

3. Pune						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Pune	DJ-21 & ASJ, Pune (Dedicated for MCOCA Case)	MCOCA 2/2003	Bombay Stamp Act, 63A, 63B	2003	Evidence Part Heard
2		DJ-8 & ASJ, Pune (Dedicated for Sessions Case)	MPID (Spl. Case) 317/2020	IPC 420, 406, 408, 409, 468, 34	2020	Unready
3			Other Sessions 154/2022	353, 342, 143, 147, 149, 186, 188, 269, 504, 427 of IPC Sec. 3 of Prevention Public Property Damage Act, Sec 51 Emergency Management Act, Sec. 37(1) r/w 135 of M.P.Act	2022	Charge
4			Sessions Case 283/2022	307, 325, 323, 504, 34 of IPC	2022	Evidence
5		3rd Jt. CJJD & JMFC, Court No. 9 Pune	RCC 1726/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
6			RCC 1771/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
7			RCC 785/2014	420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC	2014	Evidence Part Heard
8			RCC 5030/2009	326, 354, 452, 427, 109, 143, 147, 149 of IPC	2009	Stayed by Hon'ble High Court W.P. No. 4376/2013 & W.P. No.3260/2014
9			SCC No. 73377/2024	499 & 500 of IPC	2024	Unready
10			SCC 148361/2025	143,147,149,324,336, and 341 of of IPC and Sec 135 of Bombay Police Act	2025	Argument on Discharge Application

11	Khed	2nd Jt. CJJD & JMFC, Khed Rajgurunagar, Dist. Pune	RCC 231/2020	IPC 143, 147, 149, 341, 188	2020	Unready
12			RCC 254/2021	Section 307, 326, 333, 332, 324, 435, 436, 353, 323, 341, 427, 143, 144, 145, 147, 148, 149, 12B of IPC, Section 8B of Control of National Highways (Land and Traffic) Act and 26 of National Green Tribunal Act	2021	Unready
13			RCC 119/20211	120B, 201,300,323,466, 467,471,500,504, 506(2) of IPC	2011	Unready
14			Cri. M.A. 466/2021	Sec. 200 of Cr.P.C. and 191,199,200,125 of IPC	2021	Unready
15	Vadgaon Maval, Dist. Pune	5th Jt. CJJD & JMFC, Vadgaon Maval, Pune	Cri. M.A. 565/2021	Cr.P.C. 200, 191, 199	2021	Argument
16			Cri. M.A. 566/2021	Cr. P.C. 200, 191, 199	2021	Argument
17			SCC 4247/2024	Sec. 210,223,of B.N.S. and Representation of People Act	2024	Unready

18	Ghodnadi, Dist. Pune	Jt. CJJD & JMFC, Ghodnadi, Dist. Pune	STC 75/2010	143, 341, 188 of IPC	2010	Unready
19			SCC 547/2018	143, 341 IPC	2018	Awaiting Summons
20			RCC 141/2019	406,409,420 of IPC	2019	Argument on Exh. Unready
21	Indapur, Dist. Pune	2nd Jt. CJJD & JMFC, Indapur, Dist. Pune.	RCC 362/2013	143, 341, 427 of IPC	2013	Statement u/s 313 of Cr.P.C.
22			RCC 253/2013	341, 143, 504 of IPC	2013	Statement u/s 313 of Cr.P.C.
23			RCC 91/2013	143, 341, 323 of IPC	2013	NBW
24			RCC 328/2013	143, 149, 341 of IPC	2013	Statement u/s 313 of Cr.P.C.
25			RCC 229/2013	143, 149, 341 of IPC	2013	Evidence Part Heard
26			RCC 188/2013	143, 147, 341 of IPC	2013	NBW
27			RCC 183/2015	143, 149, 341 of IPC	2015	Statement u/s 313 of Cr.P.C.
28			RCC 87/2013	143, 149, 341, 153, 427	2013	Proclamation
29			Cri. M.A. 132/2013	143,341,427,109 of IPC	2013	NBW Unready

30	Baramati, Dist. Pune	DJ-1 & ASJ, Baramati, Pune	Cri. Revn. Appln. 2/2025	Cr.P.C. 397	2022	Argument
31			Cri. Revn. Appln. 24/2024	Cr.P.C. 397	2024	Argument on Exh.-
32		2nd Jt. CJJD & JMFC, Baramati, Pune	SCC 914/2014	171 (C) & 171(F) of IPC	2014	Unready
33		DJ-1 & ASJ, Pune	Cri. Revn. Appln. 2/2025	498 of B.N.S.S.	2025	Reply/Say
34	Saswad, Dist. Pune	Jt. CJJD & JMFC., Saswad, Pune	RCC 250/2021	Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1)(3),135 of Maharashtra Police Act	2021	Awaiting Summons
35			RCC 126/2008	9, 39, 40, 50, 51, 52 of Wild Life Protection Act	2008	Say / Hearing on Exh.___ Ready
36			Cri. M.A. 168/2021	Sec 200 of Cr.P.C. 199,200, of IPC, 125(A) of Representation of People Act	2021	Argument on Exh. Unready

4. Raigad-Alibag						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Raigad – Alibag	District Judge-2 & Addl. Sessions Judge, Raigad-Alibag	Session Case No.40/2023	Under Section 353 of Indian Penal Code	2023	Hearing before charge
2		Chief Judicial Magistrate, Raigad-Alibag	S.C.C. 796/2019	Under Section 143, 147, 149, 323, 504, 506 of Indian Penal Code and Under Section 37(1)(3), 135, 120 of Bombay Police Act	2019	Final Argument
3			S. C. C. 797/2019	Under Section 188, 186 of Indian Penal Code	2019	Filing of say on Exh.
4			R. C. C. 81/2020	Under Section 143, 147, 148, 323, 324, 504, 506(2), 509 of Indian Penal Code	2010	Appearance of accused No.8
5			R. C. C. 82/2020	Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code	2011	Evidence Part Heard
6			R. C. C. 83/2020	Under Section 15, 19 of Environment Act	2015	Evidence before Charge
7			S. C. C. 1396/2022	Under Section 269, 270 of Indian Penal Code and Under Section 37 (1) and 135 of Bombay Police Act	2022	Evidence Part Heard
8			S. C. C. 1397/2022	Under Section 269, 270 of Indian Penal Code	2022	Evidence Part Heard
9			Cri. M.A. 1666/2024 Registered as S.C.C. 07/2025	U/s 222, 223, 227 of Bhartiya Nagarik Suraksha Sanhita 2023 for the offence Pun U/s 356 of Bhartiya Nyay Sanhita 2023	2024	Argument of the Complainant on the point of Maintainability

5. Ratnagiri						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ratnagiri	Jt. CJJD & J.M.F.C. Ratnagiri	S.C.C. 148/22	U/S. 269, 34 of I.P.C. & U/s. 37(1)(3)/135 of Maharashtra Police Act	2022	Hearing next date 08/09/2025
2	Khed	District Judge-1 Khed, Ratnagiri	Spl. Case 11/2023	U/s 420,166,167,188, 467,218,471,120b, 177,182 268 468 34 of IPC & 12,13,14 Corrpation Act	2023	Charge Next Date 03-09-2025
3	Chiplun	Jt. CJJD & JMFC, Chiplun.	R.C.C. 73/16	U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC	2016	For Recording Evidence and argument on interim application Next Date- 03.09.2025
4	Dapoli	CJJD & J.M.F.C. Dapoli	R.C.C. 12/22	U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986	2022	Argument on Exh. 01. Unreadt, Next date 16/09/2025
5			R.C.C. 01/23	A complaint u.s. 15 & 16 of the Environment (Protection) Act, 1986 Sec. 25,26, r/w 44,45-A of the Water Act 1974.	2023	Argument on Exh.1, Unready, Next Date 03/09/2025
6			R.C.C. 50/23	Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53,& IPC 34	2023	Charge, Next date 18/09/2025

6. Sangli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Sangli	Chief Judicial Magistrate, Sangli	Regular Criminal Case Number 294/2009	353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Prohibition Act	2008	Non Bailable Warrant to accused
2			Regular Criminal Case Number 516/2023	406, 409, 420, 461, 468, 34 of Indian Penal Code	2023	Steps
3			Regular Criminal Case No 211/2017	143,147,148,149, 324,504,506,427, of IPC, Arms Act 4(25),27, Bombay Police Act 135.	2017	Charge
4	Islampur	Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 1081/2022	341, 143 of Indian Penal Code	2022	Awaiting Summons
5			Summary Criminal Case Number 561/2024	143, 147 of Indian Penal Code 135 of Bombay Prohibition Act	2024	Awaiting Summons
6	Jath	Civil Judge Junior Division, Jath	Regular Criminal Case Number 58/2012	418, 420, 465, 467, 468, 471, 34	2012	Evidence Part Heard
7	Palus	CJJD, Palus	RCC No. 101/2020	420 of IPC	2018	Hearing
8			SCC No. 208/2018	138 of Negotiable Instrument Act	2020	Part Heard

7. Satara						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Satara	District Judge-2 & Addl. Sessions Judge, Satara	Spl. Case Atrocity Case No. 140/2022	SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC	2022	High Court Stayed Criminal Appeal No. 740/2023
2			Session Case No.38/25 (RCC 23/18)	u/s. 307 of IPC	2025	Evidence
3			Session Case No 39/25 (RCC 24/18)	u/s. 307 of IPC	2025	NBW Unready
4	Satara	4th Jt. Civil Judge Jr. Dn. & JMFC., Satara	R.C.C. 141/25 (old No.RCC 57/2015)	u/s. 109, 337, 34 of IPC	2015	B.W. Unready
5			R.C.C. No. 08/2018	u/s. 307 of IPC	2018	Order on Exh.
6	Vaduj, Dist-Satara	District Judge-1 & Addl. Sessions Judge, Vaduj	Session Case No. 26/2017	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2017	Hearing
7			Session Case No. 40/2021	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2021	Say/Hearing on Exh. Ready

8. Sindhudurg-Oros						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	District Sindhudurg,	District Judge-1 & Addl. Sessions Judge, Sindhudurg-Oros	Sessions Case No. 13/21	U/s 143, 147, 148, 149, 323, 324, 353, 332, 342, 504, 506, 109, 120 (B) 149 of IPC & Sec 3 of Prevention of Damage to Public Property Act 1984	2019	Evidence Part Heard
2			Sessions Case No. 11/23	U/s 307, 201, 120B, 34 of IPC	2023	Awaiting Muddemal
3	District Sindhudurg, Tal. Kudal	CJJD & JMFC, Kudal	S.C.C. No. 373/23	U/s 143, 149, 341, 188, 269, 270 of IPC	2022	Filing Surety
4			S.C.C. No. 375/23	U/s 135 of Maharashtra Police Act,	2023	Filling Surety
5			S.C.C. No. 376/23	U/s 37(1) (B), 37(3), 135 of Maharashtra Police Act,	2023	Plea
6			R.C.C. No. 113/23	U/s 153, 505(1)(c), 500, 504 of IPC	2023	Hearing P.W. 2
7			RCC No. 45/25	U/s 3 of Public Property Damage Act & 3 (5) of B.N.S.	2025	Hearing P.W. 1
8	Dist. - Sindhudurg Tal. - Kankavali	Civil Judge (J.D.) & J.M.F.C., Kankavali	S.C.C. No. 61/22	U/s. 143, 188 of IPC & U/s 37(1)(3, 135 of Maha. Police Act)	2022	Plea, Awaiting B.W. of accused No. 2,3,6,7,10,11,12,14
9			S.C.C. No. 40/22	U/s 188, 143 of IPC & U/s 135 of Mah. Police Act	2022	Statement U/s. 313 of Cr.P.C. of accused
10			S.C.C. No.215/23	U/s 143,285 of IPC & u/s.135 of Mah.Police Act	2023	Plea
11			S.C.C. No. 425/23	U/s 143, 188 of IPC	2023	Awaiting Summons of accused No.1

9. Solapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Solapur District / Solapur Head quarter	District Judge-1 & ASJ, Solapur	S.C. No. 315/2014	395, 387, 363, 364, 368, 323, 504, 506 and Arm Act 3/25	2014	Evidence Pard Heard
2			S.C. No. 151/2024 (old Case R.C.C. No. 853/2024 S.T.C. No. 6343/2007)	143 147 149 353 186 268 285 290 291 of IPC & B.P. Act 131, 135	2007	Argument
3			Spl.Case-81/2023	406,409,120B,109, 465,467,468,471 of IPC and 13 (1)C 13(1) D of ACB	2023	Say on discharge application
4		Chief Judicial Magistrate, Solapur	RCC No. 320/2017	U/s 408, 409, 419, 420, 468, 34 of IPC	2017	High Court Stayed (Defer) (Filing of Say on Exh_Unready)
5			RCC No. 190/2021	U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC	2021	Evidence
6			RCC No. 893/2022 (old case RCC No. 383/2019)	IPC 409, 420, 464, 465, 34	2019	Awaiting R & P
7	Solapur District / Solapur Head quarter	Chief Judicial Magistrate, Solapur	SCC No. 4145/2023	U/s 188,269,270,of IPC U/s 51(B) of Disaster Management Act, U/s 135 of Maharashtra Police Act,	2023	Awaiting Summons
8			SCC No. 6277/2023	U/s 188,269,336, Disaster Management Act 51(B) Maharashtra Police Act,135	2023	Awaiting Summons
9			SCC 6335/2023	U/s. 143,341,188,269, 270,336, Disaster Management Act 51(B) , Maharashtra Police Act 135	2023	Awaiting Summons

10	Solapur District / Taluka Mohol	Civil Judge Jr. Division & JMFC, Mohol - " -	R.C.C. No. 30/2020	U/s 420 467 468 471 IPC & Bombay Prohibition Act	2020	B.W. of other accused/Unready
11			S.T.C. No. 493/2018	u/s 138 of Negotiable Instrument Act	2018	Hearing
12			S.T.C. No. 1272/2023	u/s 138 of Negotiable Instrument Act	2023	Awaiting summons of accused No.1 & 2
13	Solapur District / Taluka Madha	Jt.Civil Judge Jr. Division & JMFC, Madha.	S.C.C. No. 1213/2021	IPC 341, 188, 143, 147, 149 & Bombay Police Act 134	2021	Plea of accused
14	Solapur District / Taluka Pandharpur	District Judge-1 & ASJ, Pandharpur	S.C. 78/2022 (old RCC No. 203/2015)	U/s 353, 341, 342, 323, 504, 506 of IPC	2015	furnishing Surety/Charge
15	Solapur District / Taluka Pandharpur	2nd Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur.	RCC No. 201/2015	U/s 409,420,417,418, 34 IPC	2015	Stayed by High Court Cri. Writ Pet. No. 3776/2019 against accused no.17 & other accused for receipt of summons
16			STC No. 1049/2016	u/s 138 of Negotiable Instrument Act	2016	Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 &4.
17			S.T.C. 594/2022	U/s . 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act	2022	Awaiting Summons
18			S.T.C. 1159/2022	U/s . 269, 188, IPC 2, 3, Epidemic Diseases Act	2022	Awaiting Summons
19			R.C.C. No. 242/2018	U/s. 379, 420, 465, 467, 468, 471, 34 Environmental (Protection) Act 15	2018	Charge
20			STC No. 461/2022	U/s 341,188,169,270 of IPC , Disaster Management Act 51B, Epidemic Disease Act 2,3,4, Bombay Police Act 135	2022	Plea/particulars

21	Solapur District / Taluka Sangola	Civil Judge Jr. Division & JMFC, Sangola	STC No. 996/2019	188 of IPC	2019	Statement of accusued U/s 313 of Cr.P.C. is recorded matter is posted for argument
22			S.T.C. No. 192/2021	IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135	2021	Awaiting summons report of accused No.2 to 10, 12,15,16,18 to 26
23			S.T.C. No. 798/2021	IPC 188, 270 Maharashtra. Police Act 37(3)/135	2021	Plea of accused recorded and mater is posted for evidence
24			R.C.C. No. 191/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no 2 for discharge and for dimissing the case
25			R.C.C. No. 192/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no 2 for discharge and for dimissing the case
26			R.C.C. No. 193/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no 2 for discharge and for dimissing the case
27			R.C.C. No. 194/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused no. 2 and filling say by complainant on application of accused no 2 for discharge and for dimissing the case
28			S.C.C. No. 344/2021	U/s. 188, 270 of IPC	2021	Plea of accused recorded and matter is posted for evidence

29	Solapur District /Taluka Malshiras	Adhoc District Judge – 1 & ASJ, Malshiras	Spl.Case 18/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Steps (Unready)
30			Spl.Case 28/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Steps (Unready)
31			Spl.Case 46/2019	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Steps (Unready)
32			Spl.Case 47/2019	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Steps (Unready)
33			Spl.Case 06/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Steps (Unready)
34			Spl.Case 32/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Steps (Unready)
35			Spl.Case 53/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
36			Spl.Case 54/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
37			Spl.Case 59/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons

38	Solapur District/ Taluka Malshiras	Adhoc District Judge – 1 & ASJ, Malshiras	Spl.Case 81/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before charge
39			Spl.Case 82/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before charge
40			Spl.Case 83/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before charge
41			Spl.Case 93/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before charge
42			Spl.Case 01/2022	U/s 406, 408, 409, 420 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2021	B.W. Unready
43			Spl.Case 14/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
44			Spl.Case 15/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Steps (Unready)
45			Spl.Case 16/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge

46	Solapur District Taluka Malshiras	Adhoc District Judge – 1 & ASJ, Malshiras	Spl.Case 17/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
47			Spl.Case 19/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
48			Spl.Case 20/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
49			Spl.Case 21/2022	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Evidence before charge
50			Spl.Case 07/2023	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2022	Steps (Unready)
51			Spl.Case 18/2023	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2023	Steps (Unready)
52	Solapur District Taluka Malshiras	Jt. CJJD & JMFC, Malshiras	RCC No. 291/2020	452,323,504,506, 427,143,147,149 of IPC & 135 of Maharashtra Police Act	2020	Charge
53	Solapur District / Taluka Karmala	Jt. Civil Judge Jr. Division & JMFC, Karmala	R.C.C. No. 86/2019	326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act,5 25 Arms Act	2019	Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022

10. Thane						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kalyan	District Judge-2 & Addl. Sessions Judge, Kalyan.	S.C. No.178/24	307, 120b, 143, 147, 148, 149, 109, 504	10-05-2024	Filling of say on Exh.
2			S.C. No. 217/2022	332 IPC	06-06-2022	Charge
3			Spl. ACB 02/2006	Sec. 7 ACB	04-02-2006	N.B.W.
4			Spl. ACB 03/2006	Sec. 7 ACB	06-02-2006	N.B.W.
5	Bhiwandi	District Judge-2 & Addl. Sessions Judge, Bhiwandi.	S.C. No.775/23	IPC 395,397,427	08-03-2016	Hearing
6	Vasai	District Judge-3 & Addl. S. Judge, Vasai.	S.C. No.177/23	353, 325 of I.P.C.	02-12-2023	Hearing
7			S.C. No.176/23	143, 353, 323, 504, 333	02-12-2023	Charge
8	Palghar	District Judge-1 & Addl. Sessions Judge, Palghar.	S. C. No. 51/2016	IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B	20-10-2016	Evidence Part Hard

9	Thane	Jt. C.J.J.D. & J.M.F.C., Thane	Cri. M.A.1038/22	U/S. 500 IPC	18-05-2022	Verification
10			SCC 18916/22	'188, 269, 34	02-12-2022	Plea
11			Cri. M.A.2856/23	323, 352, 353, 504, 506, r/w.34 of IPC 120B	13-10-2023	Argument
12			RCC 942/2022	354(A), 506, I.P.C.	21-02-2022	Evidence before Charge
13			SCC 31827/2024 (Old Case No. SCC 28006/2019)	188, 37(3), 135	31-07-2019	Appearance
14			RCC 2238/2020	365, 143, 144, 147, 148, 149, 324, 506(2) IPC	07-12-2020	Hearing
15			RCC 3249/2025	132,131(1), 238(c),3(5) BNS	18-07-2025	Charge
16			SCC 14958/2024	143 of IPC(1), 135 Maharashtra Police Act	08-07-2024	Awaiting Summons
17			RCC 1871/2024	141,143,146,149,323 IPC and Bombay Police Act 37(3),135 and Asam Criminal Amendment Law Act 7	31-05-2023	Say on Exh.

18	Bhiwandi	Jt.C.J.J.D.& J.M.F.C., Bhiwandi	Pvt. SCC 2425/14	500	11-07-2014	Evidence Part Heard
19	Kalyan	Jt. C.J.J.D. & J.M.F.C., Kalyan	S.C.C.1423/15	IPC 160	26-03-2015	Argument
20			S.C.C.2617/09	IPC 171(G), 500, 501	14-09-2009	Awaiting Summons
21	Ulhasnagar	C.J.J.D .& J.M.F.C., Ulhasnagar	RCC 796/17	420, 408,467, 468, 471, 120(B),34	07-07-2017	Stayed
22			S.C.C.282/22	37(3),135, MPA	24-01-2022	Evidence
23			SCC 2596/2022	188, 269,37(3), 135	24-06-2022	Charge
24	Vasai	Jt. C.J.J.D. & J.M.F.C., Vasai	RCC 418/11	324, 143, 147, 148, 149, 37(1)(3) 135	18-06-2011	Charge
25			SCC 3234/08	IPC 143, 147, 148, 504, 506	26-08-2008	Charge
26			RCC 267/13	143, 146, 147, 149, 323, 353, 37(1) 135	25-03-2013	Charge
27			RCC 120/94	IPC 147, 148, 149, 452, 323, 506(2) 25(1) (A)	28-05-1993	Charge
28			SCC.3899/17	143, 341 of I.P.C. & Sec. 135 of the Bombay Police Act.	23-11-2017	Part Heard
29			SCC 1776/97	IPC 171(b)(e), 123 (7)	21-06-1997	Plea/ Particulars
30	Virar Railway	J.M.F.C.,Virar (Railway)	RCC 1400035/2015	332, 323	20-02-2015	N.B.W. Unready
31	Shahapur	Jt. C.J.J.D. & J.M.F.C,. Shahapur.	SCC 63/18	Mumbai Police Act 135	25-01-18	Awaiting Summons
32			SCC 371/16	IPC 143,147,149,341, 188	22-08-15	Summons Ready
33			P.W.D.V.A. 08/2021	P.W.D.V. Act.3,17,18,19,20,22, 23	08-06-21	Evidence part Heard
34	Dahanu	CJJD & JMFC, Dahanu	RCC 175/2016	IPC 143,149,341,188, 117	18-08-18	Evidence part Heard

11. City Civil and Sessions Court, Gr. Bombay						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	Spl Case No. 108/15	406,409,420,465,467, 468,471,201,384,120 (b),109,34 IPC r/w. 7,8,13(1)(c) (d), 13 (2) PC Act	17.11.2015	Stayed
2			PMLA Spl. Case 4/17	Sec. 3 r/w/. Sec.4 of PMLA ACT 2002	24.02.2017	Appearance
3			ACB Spl. No. 18/16	13(1) (c), 13(1)(d) r/w. 13(2) of ACB Act .1988 r/w.420,409,465,468, 471,474, 477 (A), 201, 120(b),109, 34 IPC	25.04.2016	Hearing
4			PMLA Spl No. 2/16 @	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	07.04.2016	Hearing
5			PMLA Spl. No. 3/18	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	06.04.2018	Hearing
6			S.C. 256/21	353,332,341,143,147, 149,188,269,427,504, of IPC r/w 37, 135 M.P. Act. r/w 3,4 Epidemic Prevention r/w 3,4 Prohibition of Damage to the Public Property Act,	05.03.2021	Cross Examination

7	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	Spl Case No. 52/2021	406,409,420,465,467, 468,471,384,201, 120(b),109,34 of IPC r/w 7,8,13(1)(c), (d)Prevention of Corruption Act	14.01.2021	Stayed
8			Spl Case No. 485/2021	44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act	29.03.2021	Charge
9			Spl Case No. 1071/2021	3,4 of Prevention of Money Laundering Act	12.08.2021	Report
10			Spl Case No. 1108/2021	3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act	03.09.2021	Hearing

11	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	Spl Case 1089/21	45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002	23.08.2021	Hearing on Framing Charge
12			Spl. Case 87/2022	13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC	11.09.2017 and 31.01.2022	Stayed
13			Spl Case 234/22	409, 420, 120(b), 109, 34, 13(1),(c), 13(2)	08.03.2022	Stayed
14			Spl. Case 318/22	409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C.	16.11.2017 And 28.03.2022	Stayed
15			ACB Spl. Case 52/17	U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214,386,342 r/w 34 of IPC	01.07.2017	Evidence Part Heard
16			SCST Spl. Case 13/17	141,143,147,149,324, 323,363,365,341,342, 504,506 (2), 354,452, 3(10) r/w 34 of I.P.C.	05.10.2017	Evidence Part Heard
17			Spl. Case 460/22	Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45	21.04.2022	Hearing
18			Sessions Case 812/22	353,504,506 of IPC	21.09.2022	Judgment
19			Sessions case 841/22	353 and 34 of IPC	01.10.2022	Charge
20			Spl. Case 356/22	Preventing Money Laundering Act,3,4	17.09.2022	Appearance
21			Spl. Case 1497/22	Preventing Money Laundering Act,3,4 rw 70,44,45	20.12.2022	Hearing

22	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	Spl.Case 107/23	409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act.	05.11.2020 And 30.01.2023	Stayed
23			Spl. Case 108/23	409,418,420,120 (b), r/w 34 of I.P.C.	24.11.2016 And 30.01.2023	Stayed
24			Spl. Case CBI 568/22	120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof)	02.06.2022	Hearing
25			Sessions Case 771/23	141, 142, 143, 144, 145, 146, 147, 149, 151, 152, 153, 341, 353, 427 of IPC r/w 37 M.P. Act	19.07.2001 And 25.08.2023	Hearing
26			Spl. Case 472/23	Prevention of Money Laundering Act 44, 45, 3, 4 of PMLA Act,2002 rw 70	29.08.2023	Hearing
27			S.C. 820/2022	143, 144, 145, 146, 147, 341, 427, 332, 353 of IPC, 37(3) with 135 M.P.Act	26.09.2022	Evidence Part Heard
28			S.C. 898/2019	141, 142, 143, 146, 147, 149, 353, 342, 427, r/w. 3, 7 of IPC	18.06.2019	Charge

29	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	Spl Case No. 2604/2024	406, 409, 465, 467, 468, 471, 709, 120B, 34, 411, of IPC and 13 (1) (c) (D), 13(2) of Prevention of Corruption Act.	23-12-2024	Stayed
30			S.C. 1030/2024	417, 420, 467, 468,471, 120, (B), 34 of IPC	20-12-2024	Hearing
31			MPID (Spl. Case) 638/2025	409,417,420,463, 465,467,468,471, 472,477,201,120b,34, 3,rw 147	28-03-2025	Hearing on Framing Charge
32			Sessions Case No. 141/2025	353, 332, 114, 504, 506(2) 34 of IPC	17-02-2025	Charge
33			ACB Spl. Case 915/2025	13(1) (d), 13(2), 15, 109 of IPC	03-05-2025	Charge
34			Sessions Case 1146/2013	120-B r/w 302 IPC 3,25,27 of Arms Act Substantive Offences	20-08-2009	Argument
35			Sessions Case 457/2025	353,323,504,r/w 34 IPC	16-06-2025	Appearance

12. Chief Judicial Magistrate, Mumbai						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai (Special Court Dealt With M.P. / MLAs Cases SPECIAL COURT	59/SW/2018 (Old C.C.No. 11/SW/2008)	153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC	2008	Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24
2			794/PW/2021 (Old No. 431/PW/2015)	420, 468, 471, 34 IPC	2015	Not Heard
3			02/SS/2023	500,501 of IPC	2023	Stayed by Hon'ble High Court vide Cri. Writ P. No. 4086/25 Dated 22/08/2025
4			102/SS/2023	500 of IPC	2023	Not Heard
5			1003/PS/2024	U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act	2024	Not Heard
6			31/SW/2024 (Old. C.C.No. 29/SW/2016)	U/s.120-B, 211, 306, 500, 504, 506, 511 of IPC	2016	Not Heard
7			648/SS/2024 (Old C. C. No. 77/SS/2023)	500 of IPC	2023	Not Heard
8			649/SS/2024 (Old C. C. No. 207/SS/2023)	499, 500 R/w 34 IPC	2023	Verification
9			913/PW/2024	188 of IPC r/w. 33(N), 37(E) M.P. Act	2024	Not Heard
10			673/PW/2025	79,356(2) of BNS	2025	Not Heard

11	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai DESIGNATED COURT	6200/SS/2021 (Old C.C. No. 11583/SS/2019 & 3177/SS/2020)	U/Sec. 500 of IPC	2018	Stayed by Hon'ble High Court, Bombay Cri. Writ Petition No. 4391/2021 Dated 22/11/2021
12			82/M/1998	193, 199, 200, 201, 202, 403, 406, 407 IPC	1998	Case is kept for steps
13			83/M/1998 (33/DV/2017)	109, 166, 217, 403, 406, 409, 120 (B) of IPC	1998	Case is kept for steps
14			603/MISC/2024 (Old No. 1413/Misc/19)	420, 34 of IPC	2019	For further investigation report
15			466/PW/2024 (Old C.C. No. 56/PW/2022)	199, 200, 406, 417, 420, 465, 468, 471, 120B Indian Penal Code	2024	Examination of P.W. No 4
16			1876/PS/2024	143, 145, 341, 188 IPC	2024	Hearing
17			1877/PS/2024	143, 145 IPC r/w 37(3), 135 MP Act	2024	For warrant report of Accused No. 5
18			36/SW/2025	Indian Penal Code 119,217,218,406,409, 417,420,465,468,471, 474,34	2025	For order
19			1335/PS/2025 (old C.C. No. 5289/PS/2023 2270/PS/2020)	294(b) of IPC	2020	Awaiting notice report of accused

20	Chief Judicial Magistrate, Mumbai	09th Court, Bandra, Mumbai	310/SS/2023 (Old C. C. No. 315/SS/2020)	U/s.499, 500 of IPC	2020	Not Heard
21			311/SS/2023 (Old C.C. No. 624/SS/2018)	U/sec. 500 of I.P.C.	2017	Hearing
22			129/SW/2023 (Old C.C. No. 555/SW/2021)	354(d), 499, 500, 509 of IPC	2021	For appearance of accused
23			2068/PW/2023 (Old C.C. No. 283/PW/2010)	U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act	2010	For appearance of accused
24			2175/PW/2023 (Old C.C. No. 1863/PW/ 2015)	U/s. 500, 505, 506 IPC	2015	For appearance of accused
25			45/SS/2024 (Old C. C. No. 4264/SS/2019)	174(A) Railway Act	2019	For recording statement of accused
26			166/SW/2024 (Old C.C. No.1955/Misc/2024)	505 (2) r/w 34 and 120 IPC	2024	For appearance of accused
27			95/SW/2025	175,176,123,125(A),127(A) of BNS	2025	For Verification

1. North Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	North Goa	Principal District and Sessions Judge	SCORS 4/2014	U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property	2014	Trial
2			SCORS 45/2018	U/s 376, 342, 506 r/w 34 IPC, U/s 4 of POCSO Act and U/s 67-B (C) of IT Act 2000	2018	Final Argument
3	North Goa	District Judge-1 & ASJ, Mapusa	PMLA/1/2018	U/s 3 of Prevention of Money Laundering Act, 2002.	2018	Report
4			PMLA 1/2019	U/s 3 & 4 Of Prevention of Money Laundering Act, 2002.	2019	Argument
5			Sessions Case (Ors) No. 83/2024	U/s 408, 409, 419, 463, 464, 471, 420, 120B of IPC	2024	Argument
6			SPCC/6/2019	U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act.	2019	Arguments
7			Spl.Crim.Case (Corruption) No. 3/2022	U/s 7,13(1)(a) (d),13(2) of Prevention of Corruption Act.	2022	Arguments
8	North Goa	SCJ & JMFC, 'A' Court, Mapusa	CC/73/S/2016/A	468, 471, 420, 201 r/w 34 IPC	2016	Appearance of witness
9			CC/111/S/2012	465, 468, 471 r/w 120-B IPC	2012	Trial
10			CC/532/S/ 2022/A	403, 409, 420 r/w 120 (B) IPC	2022	Trial
11			CC/569/S/ 2022/A	406, 408, 409, 420, 120(B) of IPC	2022	Appearance of PL(Adm) of Crime Branch
12			CC/31/S/2023	406, 408, 409, 420, 120 (b) of IPC	2023	Reply
13			CC/272/S/2024	143, 147, 341, 504, 188, 269 r/w 149 IPC	2024	Arguments

2. South Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Salcete South Goa	Chief Judicial Magistrate First Class at Margao	CC 209/S/2017	u/s 448, 384, 506(ii) r/w 34 of IPC	21-08-2017	Trial Evidence
2			CC 25/S/2022	U/s 143, 341, 353 r/w 149 of IPC	17.02.2022	Arguments
3			CC 86/S/2022	U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC	04.04.2022	Appearance
4			CC 519/NI/2022	U/s 138 N.I. Act	26.12.2022	Report
5			CC 55/P/2023	u/s 195 of the Code of Cr.PC	15.03.2023	Appearance
6			AOA/ 771/2024/A	U/s 146, 147 & 174(a)	16.11.2024	Say/Report/Argument
7			7/S/2025/A	U/s 189(2), (3),190,126(2),285, 351(3)351(2)r/w 191(2) of BNS and sections 8B the National Highway Act of India.	07.01.2025	Appearance
8			171/S/22/A	u/s 143,145,341,r/w 149 IPC	14.06.2022	Argument on Exhibit

3. Daman						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage and details of Proceedings by which stay has been granted
			Case No.	Sections		
1	Daman	Chief Judicial Magistrate Daman	R.C.C. 154/2016	U/s. 143, 147, 149, 186, 188, 353, 504, 506(2) of IPC	2016	Order on Exh. 104
2			R.C.C. 29/2018	U/s. 406, 420, 468, 471, 120B of IPC	2018	Final Argument
3			R.C.C. 31/2020	U/s. 509 of IPC	2020	Evidence part heard
4			R.C.C. 02/2022	U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC	2022	Charge
5			S.C.C. 133/2019	U/s. 153 IPC	2019	Final Argument
6			S.C.C. 134/2019	U/s. 153 IPC	2019	Evidence
7			S.C.C. 56/2023	U/s. 341, 323, 504, 506 r/w. 34 IPC	2023	Reply in Argument
8			R.C.C. 42/2012	U/s. 186, 452, 353, 332, 504 r/w 34 IPC	2012	Defence Evidence
9			S.C.C. 347/2019	U/s. 500, 504 of IPC	2019	Evidence

4. Dadra and Nagar Haveli, Silvassa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Silvassa	Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa	RCC No.08/2022	505(2) of IPC, 125 of Representation of the People Act	20-01-22	Evidence Part Heard